

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 20/13 of NC-VI held on 11.10.2012

Meeting No. 20/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 27.09.2012 under the Chairmanship of Sh. S.K.Samal. , Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
	Officer on attendance		
3	Smt. S. Latha	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No.19 /13 held on 27.09.2012 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated as follows. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	353 Case No.:10/9/85-ALC3/2012	Party Name:ANANDA CHATTERJEE,	Meet No/Date:20/85-ALC3/2012 04.10.2012	Status:
	HQ File :01/85/050/00068/AM13/	RLA File :02/24/040/00021/AM13/	Lic.No/Date:0210177585 16.05.2012	Deferred
	The committee discussed the case and it was noted that the export quantity is not indicated in Kgs. while tea to be imported is mentioned in Kgs. Further the item of import at sl No. 2&3 do not seem to be correlated to export, as apparent from the description of export product. Hence clarification may be sought from the firm. The committee decided to defer the case and to place before the committee after four weeks i.e 15.11.2012			

	354	Party Name:VISHANT TRADERS (P)	Meet No/Date:20/85-ALC3/2012	Status:
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2	Case No.:6/20/85-ALC3/2012	LTD.	04.10.2012	
	HQ File :01/85/050/00122/AM13/	RLA File :30/24/040/00014/AM13/	Lic.No/Date:3010086810 13.06.2012	Deferred
	The committee discussed the case and decided to refer the case to Department of C&PC for their comments. The case is deferred and to be placed before committee after four weeks i.e 15.11.2012			

3	355 Case No.:18/28/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:20/85-ALC3/2012 04.10.2012	Status:
	HQ File :01/85/050/00119/AM11/	RLA File :05/23/040/00108/AM11/	Lic.No/Date:0510268652 21.07.2010	Approved
	Then committee discussed the case and decided to approve the case as per the written comments furnished by the MSME vide their U.O No.17/4/5/2012 dated 18.9.2012 -Food. Description of export product may be modified to read as “White unarzneiliche Globuli (non medicated) manufactured from Beet sugar’. The ad-hoc norms are fixed as under:-			
	Export Item	Qty.	Import Item	Qty.
	White unarzneiliche Globuli (non medicated) manufactured from Beet sugar’	1.00 Kg	Beet Sugar 2.Paper Bag size 840MML x 360 MM Dia	1.10 kg /kg content in the export product As per packing policy.
	RA may take consequential action as per policy / procedure.			

4	356 Case No.:5/20/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:20/85-ALC3/2012 04.10.2012	Status:
	HQ File :01/85/050/00121/AM13/	RLA File :34/24/040/00122/AM13/	Lic.No/Date:3410034795 06.08.2012	Deferred

The committee discussed the case and decided to defer the case as comments from MFPI were awaited. The case is to be placed before committee after four weeks i.e 15.11.2012.

5	357 Case No.:1/20/85-ALC3/2012	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:20/85-ALC3/2012 04.10.2012	Status:
	HQ File :01/85/050/00117/AM13/	RLA File :09/24/040/00051/AM13/	Lic.No/Date:0910053220 10.07.2012	Deferred:
	The committee discussed the case and decided to defer the case as comments from C&PC were awaited. The case is to be placed before the committee after four weeks i.e 15.11.2012.			

6	358 Case No.:3/20/85-ALC3/2012	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:20/85-ALC3/2012 04.10.2012	Status:
	HQ File :01/85/050/00119/AM13/	RLA File :10/24/040/00043/AM13/	Lic.No/Date:1010050991 23.08.2012	Deferred
	The committee discussed the case and on the advice of the representative of MSME decided to call for the following information from the firm 1. Composition of export and import product ,with special reference to curcumine content and oleoresin content 2. Manufacturing process along with stage wise wastage. The case is deferred and to be placed before the committee after four weeks i.e 15.11.2012.			

7	359 Case No.:4/20/85-ALC3/2012	Party Name:ORIGIN COFFEE ROASTING (P) LTD	Meet No/Date:20/85-ALC3/2012 04.10.2012	Status:
	HQ File :01/85/050/00120/AM13/	RLA File :07/24/040/00211/AM13/	Lic.No/Date:0710090215 14.08.2012	Deferred:
	The committee discussed the case and decided to defer as comment from MFPI were awaited. The MFPI may be reminded to expedite their comments and case to be placed before the committee after four weeks i.e 15.11.2012.			

8	360 Case No.:2/20/85-ALC3/2012	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:20/85-ALC3/2012 04.10.2012	Status:
	HQ File :01/85/050/00118/AM13/	RLA File :10/24/040/00042/AM13/	Lic.No/Date:1010050986 23.08.2012	Deferred:
	The committee discussed the case and decided to call for information from the firm as in the case of western India cashew product , as under;- 1 specific size/ variety/ grade of import / export item according to market Nomenclature. 2.Percentage of broken in both import and export			